



**The Karnataka Protection of Interest of Depositors in Financial
Establishments Act, 2004**

Act 30 of 2005

Keyword(s):

**Competent Authority, Deposit, Depositor, Financial Establishment, Government,
Special Court**

Amendments appended: 6 of 2021, 24 of 2022

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KARNATAKA ACT NO. 30 OF 2005

**THE KARNATAKA PROTECTION OF INTEREST OF DEPOSITORS IN FINANCIAL
ESTABLISHMENTS ACT, 2004**

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STATEMENT OF OBJECTS AND REASONS

There has been a rapid growth of Financial establishments, not covered by the Reserve Bank of India Act, 1934 (Central Act II of 1934) in the State. These financial establishments are receiving deposits from the public, mostly middle class and poor classes on the promise of high rates of interest and easy gains, Many of the financial establishments have defaulted to return to the public, the deposits on maturity and thereby cheating the depositors of their legitimative due. There have been representations from Depositors Associations and public to have a legal mechanism to protect the interests of depositors. The Reserve Bank of India has also suggested that the State Government should enact a law in order to protect the interests of the depositors. Therefore it was considered necessary to bring a suitable legislation to regulate the activities of such financial establishments, other than those covered by the Reserve Bank of India Act, 1934.

Accordingly, the Karnataka (Protection of Interest of Depositors in Financial Establishments) Bill, 2000 (L. A. Bill No. 36 of 2000) was introduced in the State Legislature and both the Houses approved the same. The Bill was then sent to the Government of India to obtain assent of the President. However, the President of India withheld his assent to the Bill on the ground that the amendments suggested by the Ministry of Finance Company Affairs (Banking Division) could not be carried out as the Bill had already been passed by the State Legislature.

The Bill among other things provides for the following:-

- (i) Defining the term "Default" to include fraudulent failure to return the deposit or pay interest, bonus, and profit or perform service promised.
- (ii) Attachment of property of financial establishment and that of the Promoter, Director, Partner, Manager or Member of the Financial Establishment, in case of default of return of deposit.
- (iii) Attachment of property of malafide transferees where it is transferred by the Financial Establishment otherwise than in good faith and for consideration.
- (iv) Appointment of competent authority to exercise control over the said property and the powers and duties of the competent authority
- (v) Constitution of Special Court for dealing with all the cases
- (vi) Institution of Criminal Proceedings against the Promoter, Partner, Director, Manager or any other person responsible for management of the Financial Establishment for contravention of the provisions of the law which is punishable up to ten years of imprisonment and up to one lakh rupees of fine.

Certain other consequential and incidental provisions are also made.

Hence the Bill.

[L.A. BILL No. 2 OF 2004]

[Entry 64, 65 of list II and entry 2, 11A, 13 and 46 of list III of the Seventh Schedule to the Constitution of India]

KARNATAKA ACT NO. 30 OF 2005

(First Published in the Karnataka Gazette Extra-ordinary on the Twenty Second Day of December, 2005)

THE KARNATAKA PROTECTION OF INTEREST OF DEPOSITORS IN FINANCIAL ESTABLISHMENTS ACT, 2004

(Received the assent of the President of India on the Fourteenth Day of December, 2005)

An Act to provide for protection of Interest of depositors in Financial Establishments and matters relating thereto:

Whereas it is expedient to provide for protection of interest of the depositors in Financial Establishments and the matters relating thereto and for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the fifty fourth year of the Republic of India, as follows:-

CHAPTER-1

1. Short title and commencement.- (1) This Act may be called the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004.

(2) It shall come into force on such date as the Government may, by notification, appoint and different dates may be appointed for different provisions of the Act.

2. Definitions.- In this Act unless the context otherwise requires,-

(1) "Competent Authority" means the authority appointed under Section 5;

(2) "Deposit" includes and shall be deemed always to have included any receipt of money or acceptance of any valuable commodity by any Financial Establishment to be returned after a specified period or otherwise, either in cash or in kind or in the form of a specified service with or without any benefit in the form of interest, bonus, profit or in any other form, but does not include,-

(i) amount raised by way of share capital or by way of debenture, bond or any other instrument covered under the guidelines given and regulations made, by the Security Board of India, established under the Securities and Exchange Board of India Act, 1992;

(ii) amounts contributed as capital by partners of a firm;

(iii) amounts received from a scheduled bank or a co-operative bank or any other banking company as defined in clause (c) of section 5 of the Banking Regulation Act, 1949 (Central Act 15 of 1992) ;

(iv) any amount received from,-

(a) the Industrial Development Bank of India,

(b) a State Financial Corporation,

- (c) any financial institution specified in or under section 4A of the Companies Act, 1956(Central Act 1 of 1956) or
- (d) any other institution that may be specified by the Government in this behalf;
- (v) amounts received in the ordinary course of business by way of,-
 - (a) security deposit,
 - (b) dealership deposit,
 - (c) earnest money,
 - (d) advanced against order for goods or services;
- (vi) any amount received from an individual or a firm or an association of individuals, registered under any enactment relating to money lending which is for the time being in force in the State: and
- (vii) any amount received by way of subscriptions in respect of a Chit.

Explanation I.- "Chit" has the meaning as assigned to it in clause (b) of section 2 of the Chit Funds Act, 1982 (Central Act 40 of 1982);

Explanation II.- Any credit given by a seller to a buyer on the sale of any property (whether movable or immovable) shall not be deemed to be deposit for the purposes of this clause;

(3) "Depositor" means a person who has made deposits with Financial Establishment;

(4) "Financial Establishment" means any person *or a group of individuals* accepting deposit under any scheme or arrangement or in any other manner but does not include a corporation or a co-operative society owned or controlled by any State Government or the Central Government or a banking company as defined under clause (c) of section 5 of the Banking Regulation Act, 1949 (Central Act X of 1949);

(5) "Government " means the State Government;

(6) 'Special Court' means court established under section 10.

CHAPTER-II

3. Attachment of properties on default of return of deposits.- (1) The Government or the District Magistrates in their respective jurisdiction, suo moto or on receipt of any complaint may cause investigation of a complaint or fraudulent transaction referred to in this section. The District Magistrate shall forward his report together with the complaint to the Government at the earliest.

(2) Notwithstanding anything contained in any other law for the time being in force,-

(i) where, upon complaint received from any depositors or otherwise, the Government is satisfied that any Financial Establishment has failed -

(a) to return the deposit after maturity or on demand by depositor: or

(b) to pay interest or other assured benefit: or

(c) to provide the service against such deposit; or:

(ii) Where the Government has reason to believe that any Financial Establishment is acting in and detrimental to the interest of the depositors with an intention to defraud them; or

(iii) Where the Government is satisfied that such Financial Establishment is not likely to return the deposits or make payment of interest or other benefits assured or to provide the services against which the deposit is received.

the Government may, in order to protect the interests of the depositors of such Financial Establishments, after recording reasons in writing, issue an order by publishing it in the official gazette, attaching the money or property believed to have been acquired by such financial establishment either in its own name or in the name of any other person from and out of the deposits collected by the financial establishments, and where it transpires that such money or other property is not available for attachment or not sufficient for the repayment of the deposits, such other property of the said financial establishments, or the personal assets of the promoters, partners, directors, managers or members or any other person of the said Financial Establishments.

(3) The Government shall also notify the ad-interim order made under sub-section (2) in the Official Gazette and two newspapers having wide circulation and shall also cause to be affixed a copy of such order on some conspicuous place of the property so attached.

(4) On the publication of the order made under sub-section (2), all the properties and assets of the Financial Establishment and the persons mentioned therein shall forthwith vest in the Competent Authority appointed by the Government, pending further order from the *Special Court*.

4. Power to enter premises and inspect certain documents.- (1) The Competent authority or any other authority authorized by the designated authority in order to carry out the purposes of this Act shall have power to enter and search any premises where it has reason to believe that any register, book, record, paper, application, information in electronic storage and retrieval device or medium, instrument or proceedings are kept and to inspect them and to take such notes and extracts as it may deem necessary.

(2) Every person having in his custody or maintaining such register, book, record, paper, application, instrument or proceedings shall at all reasonable times produce or permit the Designated authority or any other authority authorized by the designated authority to inspect them and to take notes and extracts as it may deem necessary and if necessary seize and impound them:

Provided that no residential accommodation (not being a place of business cum residence) shall be so entered into and searched except on the authority of a search warrant issued by a Magistrate having jurisdiction over the area, and all searches under this section shall, so far as may be made in accordance with the provisions of the Code of Criminal Procedure, 1973 (Central Act II of 1974).

5. Competent Authority.- (1) The Government shall, by notification, appoint an officer not below the rank of an Assistant Commissioner to be the Competent Authority for the purpose of this Act.

(2) The Competent Authority shall within thirty days from the date of receipt of the order made under section 3, apply to the special Court for further order of attachment absolute.

(3) An application made under sub-section (2) shall be accompanied by one or more affidavits, stating the grounds on which the order is made under section 3 and the amount of money or other property believed to have been acquired from out of the deposits and the details, if any, of persons in whose name such property is believed to have been invested or acquired or any property attached under Section 3.

(4) The competent authority may also make an application to any Special Court or Designated Court or any other judicial forum established or constituted or entrusted with the powers by any other State Government under any similar enactment for adjudicating any issue or subject matter pertaining to money or property or assets belonging to or ostensibly belonging to a Financial Establishment or any person notified under this Act situated within the territorial jurisdiction of that Special Court or Designated Court or any judicial forum, as the case may be, for passing appropriate orders to give effect to the provisions of this Act.

6. Duties and powers of Competent Authority.- (1) On receipt of order of appointment, the Competent Authority shall take such necessary actions as it is necessary or expedient for taking physical possession of all the monies and assets of the concerned financial establishment expeditiously and the Competent Authority shall have all the powers which are necessary for the aforesaid purpose.

(2) Without prejudice to the generality of the powers vested under sub-section (1), the Competent Authority may carry out the purposes of this Act and shall be entitled to,-

- (a) require assistance of any police authority or any other authority or person and on such requisition it shall be the duty of the police authority or such other authority or person to extend necessary assistance;
- (b) open bank accounts in any scheduled commercial bank and credit all monies realized and operate the bank accounts while dealing with the money received in his capacity as Competent Authority;
- (c) require any person believed to be in possession of control over any money or assets of the financial establishment, to furnish necessary information, and to hand over possession of such assets to the Competent Authority and such person shall comply with the requisition without any loss of time;
- (d) appoint legal practitioner or chartered accountant or any other person whose services are necessary for taking possession of assets and realization of the assets of the Financial Establishment;

(e) sell, receive, transfer, endorse, negotiate, or otherwise deal with any marketable security or negotiable instrument belonging to or in the control of the Financial Establishment and give proper discharge for the same;

(f) *sell, transfer or otherwise realise* any movable or immovable property belonging to or in the control of the Financial Establishment or sell the property belonging to or in the control of the Financial Establishment, by public auction or with the prior approval of the Special Court by private arrangements;

Provided that the perishable items of assets shall be sold by public auction as soon as the Competent Authority deems fit.

(g) make payment as per the orders passed by the Special Court from out of the bank accounts, and

(h) do all and every acts which would be necessary for the speedy realization of the assets of the Financial Establishment.

Explanation.- For the purpose of this section the expression "Financial Establishment" includes the directors, partners, promoters, managers or member of said establishment or any other person whose property or assets have been attached under section 3.

7. Assessment of assets and deposit liabilities:- (1) Within thirty days from the date of appointment, the Competent Authority shall assess the deposit liabilities and the assets of the Financial Establishment and submit a report thereof to the Special Court.

(2) The Competent Authority thereafter shall issue notice either individually or by means of effective media publication, inviting the claims by secured creditors, if any, and also the depositors of the Financial Establishments to submit their claims with proper proof to establish the same

(3) Every notice under sub section (2) sent to or deemed to have been effected to claimants shall state that if the statement or claim is not sent to the Competent Authority before the expiry of the period of one month from the date of notice, the claims shall not be treated as claim entitled to be paid under the provision of this Act.

(4) Every notice sent to a secured creditor shall require him to value the security before the expiry of the period of one month from the date of the notice and such notice shall also state that if the statement of the claim together with the valuation of the security is not sent to the Competent Authority, the Competent Authority itself shall value the security and its valuation shall be binding on such secured creditors.

(5) If the claimant fails to comply with the notice as per sub section (4), such security shall be valued by the Competent Authority to the best of its judgment.

8. Report by the Competent Authority.- After making a report under section 7, the Competent Authority shall make an application to the Special Court seeking permission to make payment to the depositors from out of the money realized. While making such application, the

Competent Authority shall assess the liability to the depositors and other liabilities and in case the money realized or realizable is not sufficient to meet the entire liability, seek permission of the Special Court for making payment to the depositors and disburse the money as per the orders of the Special Court.

CHAPTER-III

9. Fraudulent default by Financial Establishment.- Any Financial Establishment, which fraudulently defaults any repayment of deposit on maturity along with any benefit in the form of interest, bonus, profit or in any other form as promised or fraudulently fails to render service as assured against the deposit, every person including the promoter, director, partner manager or any other person or an employee responsible for the management or conducting of the business or affairs of such Financial Establishment, shall on conviction, be punished with imprisonment for a term which may extend to six years and with fine which may extend to one lakh of rupees and such Financial Establishment also shall be liable for a fine which may extend to an amount equivalent to five lakhs of rupees. or where such deposits is quantifiable in terms of money twice the amount involved in such default whichever is more;

Provided that in the absence of special and adequate reasons recorded by the Special Court)in the judgment of the Court, the imprisonment shall not be less than three years and the fine shall not be less than twenty thousand rupees as against each individual and not less than one lakh of rupees against such Financial Establishment.

Explanation.- For the purpose of this section a Financial Establishment, which commits default in repayment of such deposit with such benefits in form of interest, bonus, profit or in any other form as promised or fails to render any specific service promised against such deposit, or fails to render any specific service agreed against the deposit with an intention of causing wrongful gain to one person or wrongful loss to another person or commits such defaults due to its inability arising out of impracticable or commercially not viable promises made while accepting such deposit or arising out of deployment of money or assets acquired out of the deposits in such manner as it involves inherent risk in recovering the same when needed shall, be deemed to have committed a default or failed to render the specific service, fraudulently.

CHAPTER-IV

10. Special Court.- (1) For the purposes of this Act, the Government may, with the concurrence of the Chief Justice of the High Court of Karnataka, by notification, constitute one or more Special Court consisting of a single judge not below the rank of a District and Sessions Judge for such area or areas or for such class or classes of cases.

(2) No Court including the Court constituted under the Presidency Towns Insolvency Act, 1909 [Act 3 of 1909] and the Provincial Insolvency Act, 1920,[Act 5 of 1920] other than the Special Court shall have jurisdiction in respect of any matter to which the provisions of this Act is invoked.

(3) Any pending case in any other court in respect of which the provisions of this Act is invoked, shall stand transferred to the Designated Courts from the date of notification issued under sub-section (1).

11. Powers of the Special Court regarding realization of assets and payment to depositors.- (1) The Special Court shall have all the powers for giving effect to the provisions of this Act.

(2) Without prejudice to the generality of sub section (1), the Special Court may

- (a) give any direction to the Competent Authority as it deems fit, for effective implementation of the provisions of this Act.
- (b) approve the statement of dues of the Financial Establishment due from various debtors, assessment of the value of the assets of the Financial Establishment, finalise the list of the depositors and their respective dues;
- (c) direct the Competent Authority to take possession of any assets belonging to or in the control of the Financial Establishment and transfer or realize the attached assets or sell the attached assets by public auction or by private sale as it deems fit or depending upon the nature of assets and credit the sale proceeds thereof to the bank accounts;
- (d) approve the necessary expenditure to be incurred by the Competent Authority for taking possession and realization of the assets of the financial establishment;
- (e) on receipt of an application under section 8, order for payment to the depositors by the Competent Authority or order for proportionate payment to the depositors in the events of the money so realized is not sufficient to meet the entire deposit liability; and
- (f) pass any order which the Special Court deems fit for realization of the assets of the company and repayment to the depositors of the Financial Establishment or on any matter or issue incidental thereto.

Explanation.- For the purpose of this section, the expression “Financial Establishment” includes the directors, partners, Promoters, managers or member of said establishment or any other person whose property or assets have been attached under section 3.

12. Powers of Special Court regarding attachment.- (1) Upon receipt of an application under section 5, the Special Court shall issue to the Financial Establishment and to any other person if any, whose property is attached by the designated authority under section 3, a notice accompanied by the copies of the application and affidavits and of the record of evidence, if any, calling upon them to show cause on *or before* a date to be specified in the notice why the order of attachment should not be made absolute.

(2) The Special Court shall also issue such notice, to all other persons represented to it as having or being likely to claim, any interest or title in the property of the Financial Establishment or the person to whom the notice is issued under sub section (1), calling upon all such persons to appear on the same date as that specified in the notice and make objection if they so desire to the attachment of the property or any portion thereof on the ground that they have interest in such property or portion thereof.

(3) Any person claiming an interest in the property attached or any portion thereof may, notwithstanding that no notice has been served upon him under this section, make an objection as aforesaid to the Special Court at any time before an order is passed under sub-section (4) or sub-section (6).

(4) The Special Court shall if no cause is shown and no objections are made on or before the specified date, forthwith pass an order making the order of attachment absolute, and issue such direction as may be necessary for realization of the assets attached and for the equitable distribution among the depositors of the money realized from out of the property attached..

(5) If cause is shown or any objection is made as aforesaid, the Special court shall proceed to investigate the same and in so doing, as regards the examination of parties and in all other respects, the Special Court shall subject to the provisions of this Act, follow the summary procedure as contemplated under Order 37 of the Civil Procedure Code, 1908 and exercise all the powers of a court in hearing a suit under the said Code and any person making an objection shall be required to adduce evidence to show that on the date of attachment he had some interest in the property attached.

(6) After investigation under sub-section (5), the Special Court shall pass an order as far as may be within one year from the date of receipt of application under sub-section (1), either making the ad-interim order of attachment absolute or varying it by releasing a portion of the property from attachment or cancelling the ad-interim order of attachment.

Provided that Special Court shall not release from attachment any interest which it is satisfied that the Financial Establishment or the person referred to in sub-section (1) has in the property, unless it is also satisfied that there will remain under attachment an amount or property of value not less than the value that is required for repayment to the depositors of such Financial Establishment.

(7) Where the Special Court passes an order under sub-section (6), making the order of attachment absolute or varying the order of attachment by releasing a portion of the property from attachment it may, issue such direction as may be necessary for realisation of the assets attached and for the equitable distribution amongst the depositors of the money realised from and out of the assets so attached.

(8) Where an application is made by any person duly authorised or constituted or specified by any other State Government under similar enactment empowering him to exercise

control over any money or property or assets attached by that State Government, the Special Court shall exercise all its powers, as if, such an application were made under this Act and pass appropriate order or direction on such application so as to give effect to the provisions of such enactment.

13. Attachment of property of malafide transferees.- (1) Where the assets available for attachment of a Financial Establishment or other person referred to in section 3 are found to be less than the amount or value which such Financial establishment is required to repay to the depositors and where the Special Court is satisfied, by affidavit or otherwise, that there is reasonable cause for believing that the said Financial Establishment has transferred (whether before or after the commencement of this Act) any of the property otherwise than in good faith or for proper consideration, the Special Court may, by notice, require any transferee of such property (whether or not he received the property directly from the said Financial Establishment) to appear on a date to be specified in the notice and show cause why so much of the transferee's property as is equivalent to the proper value of the property transferred should not be attached.

(2) Where the said transferee does not appear and show cause on the specified date, or where after investigation in the manner provided in sub-section (5) of section 12 the Special Court is satisfied that the transfer of the property to the said transferee was not in good faith or for proper consideration, the Special court shall order attachment of so much of the said transferee's property as is in the opinion of the Special Court equivalent to the proper value of the property transferred.

14. Security in lieu of attachment.- Any Financial Establishment or person whose property has been or is about to be attached under this Act may, at any time, apply to the Special Court for permission to give security in lieu of such attachment and where the security offered and given is, in the opinion of the Special court, satisfactory and sufficient, it may cancel the ad-interim order of attachment or, as the case may be, refrain from passing the order of attachment.

15. Administration of property attached.- The Special Court may, on the application of any person interested in any property attached and vested in the competent authority under this Act, and after giving the competent authority an opportunity of being heard, make such orders as the special Court considers just and reasonable for;

- (a) providing from such of the property attached and vested in the competent authority as the applicant claims an interest, in such sums as may be reasonably necessary for the maintenance of the applicant and of his family, and for expenses connected with the defence of the applicant where criminal proceedings have been instituted against him in the Special Court.
- (b) safeguarding so far as may be practicable the interest of any business affected by the attachment and in particular, the interest of any partners in such business.

(c) discharging in the prescribed manner, out of the property so attached, any liability, statutory or otherwise, accruing to a financial establishment or a person emanating out of the proceeding before the Special Court,

16. Appeal.- Any person including the competent authority, if aggrieved by an order of the Special Court, may appeal to the High Court within thirty days from the date of the order.

17. Special Public Prosecutor.- The Government shall, by notification, appoint an Advocate of not less than fifteen years standing as a Special Public Prosecutor for the purpose of conducting the cases in the Special Court.

18. Procedure and powers of Special Court regarding offences.- (1) The Special Court may take cognizance of the offence without the accused being committed to it for trial and in trying the accused person, shall follow the procedure specified in the Code of Criminal Procedure, 1973 (Central Act II of 1974) for the trial of warrant cases by Magistrates.

(2) The provisions of the Code of Criminal Procedure, 1973 (Central Act II of 1974) except the provisions of section 438 shall, so far as may be, apply to the proceedings before a Special Court and for the purpose of the said provisions, Special Court shall be deemed to be a Court of Judicial Magistrate, First class or Metropolitan Magistrate as the case may be.

CHAPTER-V

19. Act to override other laws.- Save as otherwise provided in this Act, the provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any custom or usage or any instrument having effect by virtue of any such law.

20. Protection of action taken in good faith.- No suit or other proceedings shall lie against the Government or the Competent Authority or an officer or employee of the Government for anything which is in good faith done or intended to be done under this Act.

21. Power to make rules.- (1) The Government may, by notification after previous publication make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act, shall be laid as soon as may be after it is made before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions and if before the expiry of session in which it is so laid or the session immediately following both Houses agree in making any modification in any such rule or both Houses agrees that the rule should not be made, the rule shall, thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

22. Power to remove difficulties.- If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion arise, by order, do anything, not inconsistent with the provisions of this Act, which appears to it to be necessary to remove the difficulty.

The above translation ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಠೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ ಅಧಿನಿಯಮ, 2004 (2005 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ 30) be published in the Official Gazette under Clause (3) of Article 348 of the Constitution of India.

T.N. Chaturvedi
Governor of Karnataka

By Order and in the name of the Governor of Karnataka

G.K. BOREGOWDA
Secretary to Government
Department of Parliamentary Affairs and Legislation

KARNATAKA ACT NO. 06 OF 2021

THE KARNATAKA PROTECTION OF INTEREST OF DEPOSITORS IN FINANCIAL ESTABLISHMENTS (AMENDMENT) ACT, 2020

Sections:

1. [Short title and commencement](#)
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7. [Amendment of section 7](#)
8. [Substitution of section 9](#)
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11. [Amendment of section 12](#)

STATEMENT OF OBJECTS AND REASONS

ACT 06 OF 2021.- It is considered necessary to amend the Karnataka Protection of Depositors in Financial Establishments Act, 2004 (Karnataka Act 30 of 2005),-

- (1) to authorise the Government or the District Magistrate or Police Authorities to cause investigation of a complaint or fraudulent transaction and to empower the Secretary to Government, Revenue Department or any authority nominated by the Government to conduct investigation or enquiry and also to empower the Secretary to Government or Competent Authority with powers of a Civil Court summon persons and documents as per Code of Civil Procedure, 1908;
- (2) to appoint one competent authority where cases pertaining to any one financial establishment, which is spread over more than one district;

- (3) to empower the secretary to Government Revenue Department, to extend the time limit for making application to the special court for orders to attach absolutely;
- (4) to empanel or adopt and notify the list of agencies for valuation of assets to assist selling of assets to prospective buyers;
- (5) to enhance the term of imprisonment and penalty for fraudulent default by the Financial Establishments on par with the Banning of unregulated deposits schemes Act, 2019 (Central Act 21 of 2019);
- (6) to transfer cases pending in different courts pertaining to any one financial establishments spread over different districts to one special court;
- (7) to utilize the services of the e-auction plat form, empanelled agencies, official liquidators and the valuers approved by any Nationalised Bank for valuation of assets;
- (8) to empower the special courts to assess the value of attached assets and for facilitating their sale expeditiously;
- (9) to ensure more transparency and fair assessment of the value of property to be released; and
- (10) Certain consequential amendments are also proposed.

Hence the Bill

[L.A. Bill No. 01 of 2021, File No. Samvyashae 84 Shasana 2020]

[Entry 01 and 30 of List II and Entry 08 of List III of the Seventh Schedule to the Constitution of India.]

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KARNATAKA ACT NO. 06 OF 2021

(First Published in the Karnataka Gazette Extra-ordinary on the 19th day of February, 2021)

THE KARNATAKA PROTECTION OF INTEREST OF DEPOSITORS IN FINANCIAL ESTABLISHMENTS (AMENDMENT) ACT, 2020

(Received the assent of the Governor on the 17th day of February, 2021)

An Act to amend the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004.

Whereas it is expedient to amend the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004 (Karnataka Act 30 of 2005) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy First year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Protection of Interest of Depositors in Financial Establishments (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004 (Karnataka Act 30 of 2005) (hereinafter referred to as the Principal Act) in section 2, after clause (4), the following shall be inserted, namely:-

“(4a) “Market intelligence” means and includes the process of gathering information from all available sources about a financial establishment regarding its financial position and market trends and analysis for the purpose of accurate and confident decision making in determining the fraudulent activities, if any”

3. Amendment of section 3.- In section 3 of the Principal Act,-
(i) for sub-section (1), the following shall be substituted, namely:-

"(1) The Government or the District Magistrates in their respective jurisdiction, suo moto or based on the market intelligence reports or Police Authority on receipt of any complaint may cause investigation of a complaint or fraudulent transaction referred to in this section through its functionaries, collect the information regarding the properties and money believed to have been acquired by any financial establishment, from public or organisations or other institutions as deemed appropriate. The district magistrate shall forward his report together with the complaints, if any, received by him along with the investigation or inquiry report from the Authorised Authority under section 4 including Police Authorities or Investigation Agencies at District level or State level to the Government (Revenue Department) at the earliest.

(1a) The Secretary to Government, Revenue Department, the competent Authority or any authority nominated by the Government shall, for the purposes of this section, also have the same powers as vested in a civil court under the Code of Civil Procedure, 1908 while conducting investigation or inquiry in respect of the following matters, namely:-

- (a) discovery and inspection;
- (b) enforcing the attendance of any person, including any officer of a reporting entity and examining him on oath;
- (c) compelling the production of records;
- (d) receiving evidence on affidavits;
- (e) issuing commissions for examination of witnesses and documents; and
- (f) any other matter which as may be prescribed.

(1b) All the persons so summoned shall be bound to attend in person or through authorised agents, as such officer may direct, and shall be bound to

state the truth upon any subject respecting which they are examined or make statements, and produce such documents as may be required.

(1c) Every proceeding under this section shall be deemed to be a judicial proceeding within the meaning of section 193 and section 228 of the Indian Penal Code, 1860 (Central Act 45 of 1860)."

(ii) in sub-section (2),-

(a) for clause (i), the following shall be substituted, namely:-

"(i) where, suo moto or based on the market intelligence reports or upon complaint received from any depositors or otherwise, the Secretary to Government, Revenue Department is satisfied that any financial establishment has failed,-

(a) to return the deposit after maturity or on demand by depositor;

or

(b) to pay interest or other assured benefit; or

(c) to provide the service against such deposit; or;"

4. Amendment of section 4.- In section 4 of the principal Act,-

(a) for sub-section(1) the following shall be substituted, namely:-

“(1) The Competent Authority or Police Authority or any other authority authorised by the Government or the District Magistrate or the Competent Authority in order to carry out the purposes of this Act shall have power to enter and search any premises, seize moveable properties and freeze bank accounts and attach the money or property believed to have been acquired by such financial establishment either in its own name or in the name of any other person from and out of the deposits collected by the financial establishment where it has reason to believe that any register, book, record, paper, application, information in electronic storage and retrieval device or medium, instrument or proceedings are kept and to inspect them and to take such notes and extracts as it may deem necessary”.

(b) in sub-section (2), for the words “Designated authority or any other authority authorized by the designated authority” the words “ the Competent Authority or Police Authority or any other authority authorised by the Government or the District Magistrate or the Competent Authority” shall be substituted.

5. Amendment of section 5.- In section 5 of the principal Act,-

(a) after sub-section(1) the following proviso shall be inserted, namely:-

“Provided that, where cases pertaining to any one financial establishment is spread over more than one district, the State Government may appoint one Competent Authority to handle all such cases”.

(b) after sub-section (1), the following shall be inserted namely:-

“(1A) The Government may by notification appoint any officer not below the rank of Assistant Commissioner to assist the Competent Authority, if he is of and above the rank of Deputy Commissioner in discharging his function under this Act and also to file affidavit on his behalf in the designated court.”

(c) after sub-section (2), the following proviso shall be inserted, namely:-

"Provided that, the Secretary to Government, Revenue Department, may on the request of the Competent Authority, extend this period by another fifteen days in cases having valid reasons and based on the merits of the case."

6. Amendment of section 6.- In section 6 of the principal Act, after sub-section (2), the following shall be inserted, namely:-

"(3) The Government shall empanel or adopt and notify the list of,-

(a) agencies for valuation of assets and to assist selling of assets to prospective buyers; and

(b) forensic auditors and digital auditor for forensic audit of money trail.

The competent Authority shall utilise the services of such agencies for valuation of assets for selling of assets and for forensic and digital audit of money trail:

Provided that, the Competent Authority may also utilize the services of agencies empanelled by the Securities Exchange Board of India to assist the Court for assessing the value of assets and selling the assets to the prospective buyers in accordance with law, till the Government empanels such agencies:

Provided further that, the Competent Authority may also utilise the services of the Valuers approved by the Nationalised Bank for valuation of assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interests Act, 2002 (Central Act 54 of 2002) for Valuation of the assets, till the State empanels such agencies:

Provided also that, the Competent Authority may also utilize the services of Forensic Auditor or Digital Auditor empanelled by Indian Bankers' Association for Forensic Audit of Money trail till the State empanels such agencies, wherever felt required."

7. Amendment of section 7. - In section 7 of the principal Act, in sub-section (1), for the words "thirty days from the date of appointment", the words and figure "sixty days from the date of appointment or within sixty days from the date of permission received from the Government under section 3 whichever is later", shall be substituted.

8. Substitution of section 9.- For section 9 of the principal Act, the following shall be substituted, namely:-

"9. Fraudulent default by Financial Establishment.- (1) Any Financial Establishment, which fraudulently defaults any repayment of deposit on maturity along with any benefit in the form of interest, bonus, profit or in any other form as promised or fraudulently fails to render service as assured

against the deposit, every person including the promoter, director, partner, manager or any other person or an employee responsible for the management or conducting of the business or affairs of such Financial Establishment, shall on conviction, be punished with imprisonment for a term not less than three years and which may extend to seven years and with fine which may extend to ten lakh rupees and such Financial Establishment also shall be liable for a fine which may extend to an amount equivalent to five lakh rupees or where such deposits is quantifiable in terms of money twice the amount of aggregate funds collected from subscriber or member whichever is more.

Explanation.- For the purpose of this section a Financial Establishment, which commits default in repayment of such deposit with such benefits in form of interest, bonus, profit or in any other form as promised or fails to render any specific service promised against such deposit, or fails to render any specific service agreed against the deposit with an intention of causing wrongful gain to one person or wrongful loss to another person or commits such defaults due to its inability arising out of impracticable or commercially not viable promises made while accepting such deposit or arising out of deployment of money or assets acquired out of the deposits in such manner as it involves inherent risk in recovering the same when needed shall, be deemed to have committed a default or failed to render the specific service, fraudulently.

(2) Whoever having been previously convicted of an offence punishable under this Act, is subsequently convicted of an offence punishable under this Act, shall be punished with imprisonment for a term of not less than five years which may extend to seven years and a fine which shall not be less than ten lakh rupees and which may extend to fifty crore rupees.

(3) (i) Where an offence under this Act has been committed by a financial establishment other than an individual, every person who, at the time the offence was committed, was in conduct of its business, as well as the financial establishment, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

(ii) Nothing contained in clause (i) above, shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(iii) Notwithstanding anything contained in clause (i) above, where an offence under this Act has been committed by a financial establishment other than an individual, and it is proved that the offence,-

(a) has been committed with the consent or connivance: or

(b) is attributable to any negligence on the part of any Director, Manager, Secretary, Promoter, Partner, Employee or other Officer of the financial establishment;

such persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly. "

9. Amendment of section 10.-In section 10 of the Principal Act, after sub-section (1), the following proviso, shall be inserted, namely:-

“Provided that, if the Government is of the opinion that where cases pertaining to any financial establishment are spread over more than one District, the Government may, with concurrence of the Chief Justice of the High Court of Karnataka, by notification designate one Court of District or Sessions Judge as special Court to deal with all such cases pertaining to such financial establishment.”

10. Amendment of section 11. - In section 11 of the principal Act, in sub-section (2),-

(a) in clause (e) , the words “in the events of the money so realized is not sufficient to meet the entire deposit liability,” shall be omitted;

(b) after clause (f), before Explanation, the following shall be inserted, namely:-

“(g) depending upon the magnitude of the fraud wherever the Special Courts feel the need for a committee to be set up for the sake realisation of proceeds and payment to depositors, the special court may constitute such committees, on a case to case basis;

(h) to utilize the e-auction platform for auction of the assets attached under this Act wherever felt necessary;

(i) Utilise the services of empanelled agencies notified by the State Government under section 6 for valuation of assets and selling of assets for prospective buyers, forensic auditors and digital auditor for forensic audit of money trails;

(j) to utilize the services of official liquidator appointed by the Central Government under section 359 of the Companies Act, 2013(Central Act 18 of 2013) and attached to High Courts wherever felt necessary;

(k) to utilize the services of agencies empanelled by Security Exchange Board of India to assist the court for assessing the value of assets and selling the assets to the prospective buyers in accordance with law;

(l) to utilize the services of the valuers approved by any Nationalised Bank for valuation of assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (Central Act 54 of 2002) for valuation of the assets; and

(m) pass an order expeditiously for sale of the depreciable movable assets provisionally attached to realise maximum value without allowing such assets to lose their value."

11. Amendment of section 12.- In section 12 of the principal Act, for sub-section (6), the following shall be substituted, namely:-

“(6) After investigation under sub-section (5), the Special Court shall pass an order as far as may be within one hundred and eighty days from the date of receipt of application under sub-section (2) of section 5 either making the ad-interim order of attachment absolute or varying it by releasing a portion of the property from attachment or cancelling the ad-interim order of attachment.

Provided that, Special Court shall not release from attachment any interest which it is satisfied that the financial establishment or the person referred to in sub-section (1) has in the property, unless it is also satisfied that there will remain under attachment an amount or property of value not less than the value that is required for repayment to the depositors of such financial establishment.

Provided further that, the special court while according permission to deposit the fair value of the property in lieu of the attachment under section 3 may obtain valuation reports from at least two empanelled valuers while releasing properties."

The above translation of ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಠೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020 (2021 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 06) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By Order and in the name of
the Governor of Karnataka,

(K.DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs
and Legislation



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ೪ಎ Part - IVA	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ೨೮, ಸೆಪ್ಟೆಂಬರ್, ೨೦೨೨(ಆಶ್ವಯುಜ, ೦೬, ಶಕವರ್ಷ, ೧೯೪೪) BENGALURU, WEDNESDAY, 28, SEPTEMBER, 2022(AASHWAYUJA, 06, SHAKAVARSHA, 1944)	ನಂ. ೪೯೦ No. 490
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ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 12 ಶಾಸನ 2022, ದಿನಾಂಕ:28.09.2022

ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಲೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ (ತಿದ್ದುಪಡಿ) ವಿಧೇಯಕ, 2022 ಇದಕ್ಕೆ 2022ರ ಸೆಪ್ಟೆಂಬರ್ ತಿಂಗಳ 27ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2022 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:24 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ-IV) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

2022ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 24

(2022ರ ಸೆಪ್ಟೆಂಬರ್ ತಿಂಗಳ 28ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಲೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022

(2022ರ ಸೆಪ್ಟೆಂಬರ್ ತಿಂಗಳ 27ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರಿಂದ ಒಪ್ಪಿಗೆಯನ್ನು ಪಡೆಯಲಾಗಿದೆ)

ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಲೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ ಅಧಿನಿಯಮ, 2004ನ್ನು ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧಿನಿಯಮ.

ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಕಂಡುಬರುವ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಲೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ ಅಧಿನಿಯಮ, 2004ನ್ನು (2005ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 30) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡುವುದು ಯುಕ್ತವಾಗಿರುವುದರಿಂದ;

ಇದು ಭಾರತ ಗಣರಾಜ್ಯದ ಎಪ್ಪತ್ತೂರನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಧಾನಮಂಡಲದಿಂದ ಈ ಮುಂದಿನಂತೆ ಅಧಿನಿಯಮಿತವಾಗಲಿ:-

1. ಸಂಕ್ಷಿಪ್ತ ಹೆಸರು ಮತ್ತು ಪ್ರಾರಂಭ.- (1) ಈ ಅಧಿನಿಯಮವನ್ನು ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಲೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

(2) ಇದು 2022ರ ಮೇ 04ನೇ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬಂದಿರುವುದಾಗಿ ಭಾವಿಸತಕ್ಕದ್ದು.

2. 9ಎ ಹೊಸ ಪ್ರಕರಣದ ಸೇರ್ಪಡೆ.- ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಲೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ ಅಧಿನಿಯಮ, 2004 (2005ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 30)ರ (ಇಲ್ಲಿ ಇನ್ನು ಮುಂದೆ ಮೂಲ ಅಧಿನಿಯಮ ಎಂದು ಉಲ್ಲೇಖಿಸಲಾಗಿದೆ) 9ನೇ ಪ್ರಕರಣದ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು. ಎಂದರೆ:-

"9ಎ. ಅಪರಾಧಗಳ ಸಂಜ್ಞೆಯತೆ ಮತ್ತು ಪ್ರಕರಣಗಳನ್ನು ವಿಲೀನಗೊಳಿಸುವ ಅಧಿಕಾರ.- (1) ಈ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿನ ಅಪರಾಧವು ಸಂಜ್ಞೆಯವಾಗಿರತಕ್ಕದ್ದು ಮತ್ತು ಜಾಮೀನುರಹಿತವಾಗಿರತಕ್ಕದ್ದು.

(2) ತತ್ಕಾಲದಲ್ಲಿ ಜಾರಿಯಲ್ಲಿರುವ ಯಾವುದೇ ಇತರ ಕಾನೂನಿನಲ್ಲಿ ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ, ವಂಚನೋದ್ದೇಶದ ಬೇಪಾವತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅದೇ ಆರೋಪಿತ ವ್ಯಕ್ತಿ ಅಥವಾ ಹಣಕಾಸು ಸಂಸ್ಥೆಯ ವಿರುದ್ಧ ಜಿಲ್ಲೆಯ ಅಥವಾ ಕಮೀಷನರೇಟ್‌ನ ಒಂದು ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಅಥವಾ ಹಲವು ಪೊಲೀಸ್ ಠಾಣೆಗಳಲ್ಲಿ ಅಥವಾ ರಾಜ್ಯದ ಹಲವು ಪೊಲೀಸ್ ಠಾಣೆಗಳಲ್ಲಿ ಹಲವಾರು ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಗಳು ದಾಖಲಾಗಿದ್ದಲ್ಲಿ, ಆಗ ನಿಯಮಿಸಬಹುದಾದ ಅಂಥ ಅಧಿಕಾರಿಯು ಆನಂತರದಲ್ಲಿ ದಾಖಲಾದ ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಗಳನ್ನು ಮೊದಲಿನ ಪ್ರಕರಣದೊಂದಿಗೆ ವಿಲೀನಗೊಳಿಸಲು ಆದೇಶಿಸಬಹುದು ಹಾಗೂ ಸಾಮಾನ್ಯ ತನಿಖೆಯನ್ನು ಕೈಗೊಳ್ಳಲು ಆದೇಶಿಸಬಹುದು. ಮುಂದುವರೆದು ದಂಡ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆ, 1973ರ 173ನೇ ಪ್ರಕರಣದ ಅಡಿಯಲ್ಲಿ ಒಂದೇ ಅಂತಿಮ ವರದಿಯನ್ನು ಮೊದಲು ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯನ್ನು ದಾಖಲಿಸಿದ ಅಧಿಕಾರ ವ್ಯಾಪ್ತಿಯೊಳಗಿನ ವಿಶೇಷ ನ್ಯಾಯಾಲಯದ ಮುಂದೆ ದಾಖಲಿಸುವುದು ಹಾಗೂ ಅದನ್ನು ಆ ವಿಶೇಷ ನ್ಯಾಯಾಲಯ ಅಥವಾ ಅಂಥ ಅಪರಾಧದ ಅಧಿವಿಚಾರಣೆಗೆ ಹೆಸರಿಸಲಾದ ಯಾವುದೇ ಇತರ ವಿಶೇಷ ನ್ಯಾಯಾಲಯವು ಅಧಿವಿಚಾರಣೆಯನ್ನು ನಡೆಸತಕ್ಕದ್ದು."

3. 10ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ನೇ ಪ್ರಕರಣದ (3)ನೇ ಉಪಪ್ರಕರಣದ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು. ಎಂದರೆ:-

“(4) ಈ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ಅಪರಾಧದ ಅಧಿವಿಚಾರಣೆಯನ್ನು ನಡೆಸುವಾಗ ವಿಶೇಷ ನ್ಯಾಯಾಲಯವು ಈ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿನ ಅಪರಾಧವನ್ನು ಹೊರತುಪಡಿಸಿದಂತೆ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆ, 1973ರ ಅಡಿಯಲ್ಲಿ ಯಾವ ವಿಚಾರಣೆಗಾಗಿ ದೋಷಾರೋಪಿಸಲಾಗಿದೆಯೋ ಆ ಅಪರಾಧದ ಅಧಿವಿಚಾರಣೆಯನ್ನು ಸಹ ನಡೆಸಬಹುದು.”

4. ನಿರಸನ ಮತ್ತು ಉಳಿಸುವಿಕೆಗಳು.- (1) ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಠೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2022ನ್ನು (2022ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ 01) ಈ ಮೂಲಕ ನಿರಸನಗೊಳಿಸಲಾಗಿದೆ.

(2) ಅಂಥ ನಿರಸನವು ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ ಸದರಿ ಅಧ್ಯಾದೇಶದ ಮೂಲಕ ತಿದ್ದುಪಡಿಯಾದಂತೆ ಮೂಲ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ಏನೇ ಮಾಡಿದ್ದರೂ ಅಥವಾ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿದ್ದರೂ ಈ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ತಿದ್ದುಪಡಿಯಾದಂತೆ ಮೂಲ ಅಧಿನಿಯಮದಲ್ಲಿ ಮಾಡಲಾಗಿದೆ ಅಥವಾ ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂದು ಭಾವಿಸತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಜಿ. ಶ್ರೀಧರ್

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ,
ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು
ಶಾಸನ ರಚನೆ ಇಲಾಖೆ.

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO. DPAL 12 SHASANA 2021, BENGALURU, DATED:28.09.2022

ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇದ 348ರ ಖಂಡ (3)ರ ಅಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಠೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022 (2022ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:24)ರ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಆಂಗ್ಲ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ-IV) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ACT NO. 24 OF 2022

(First Published in the Karnataka Gazette Extra-ordinary on the 28th day of September 2022)

**THE KARNATAKA PROTECTION OF INTEREST OF DEPOSITORS IN
FINANCIAL ESTABLISHMENTS (AMENDMENT) ACT, 2022**

(Received the assent of the Governor on the 27th day of September, 2022)

An Act further to amend the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004.

Whereas it is expedient further to amend the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004 (Karnataka Act 30 of 2005) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy third year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Protection of Interest of Depositors in Financial Establishments (Amendment) Act, 2022.

(2) It shall be deemed to have come into force with effect from 04th day of May 2022.

2. Insertion of new Section 9A.- In the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004 (Karnataka Act 30 of 2005) (hereinafter referred to as the principal Act), after section 9, the following section shall be inserted, namely:-

“9A Cognizance of offence and power to club cases.- (1) Offence under this Act are cognizable and Non bailable.

(2) Notwithstanding anything contained in any other law for time being in force, if multiple First Information Reports are registered either in one Police station or in various police stations of the District or Commissionerate or in various police stations of the State against the same accused person or Financial Establishment relating to fraudulent default, then such an officer as may be prescribed may order for clubbing of subsequent registered First Information Reports into the earliest case and order to carry on common investigation. Further the common Final Report be filed under section 173 of Code of Criminal Procedure, 1973 before the Special

Court, within which jurisdiction the earliest First Information report was registered and that Special Court or any other Special Court designated for trial of such offence shall try the same.”

3. Amendment of Section 10.- In section 10 of the principal Act, after sub-section (3), the following shall be inserted, namely:-

“(4) When trying an offence under this Act, the Special Court may also try an offence, other than an offence under this Act, with which the accused may, under the Code of Criminal Procedure, 1973, be charged at the same trial.”

4. Repeal and savings.- (1) The Karnataka Protection of Interest of Depositors in Financial Establishments (Amendment) Ordinance, 2022 (Karnataka Ordinance 01 of 2022) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

The above translation of ಕರ್ನಾಟಕ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಠೇವಣಿದಾರರ ಹಿತಾಸಕ್ತಿ ಸಂರಕ್ಷಣೆ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022 (2022 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:24) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

THAAWARCHAND GEHLOT
GOVERNOR OF KARNATAKA

By Order and in the name of
the Governor of Karnataka,

G. SRIDHAR
Secretary to Government
Department of Parliamentary
Affairs and Legislation